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The High Court Of Madhya Pradesh

WP No. 776 of 2022

(AHMAD SAYEED QURESI Vs UNION OF INDIA AND OTHERS)

Jabalpur, Dated : 17-01-2022

Heard through Video Conferencing.

Shri Vinay Pratap Singh, learned counsel for petitioner.

Shri Swapnil Ganguly, learned Dy. Advocate General for respondents/State.

Heard.

The petitioner who claims himself to be a public spirited person has filed this petition under Article 226 of the Constitution of India raising the alleged public cause that the name of 'Habibganj' Railway Station has been wrongly changed to 'Rani Kamlapati' Railway Station and, therefore a prayer is made for quashment of the order dated 12.11.2021 (Annexure P/1) and renaming the Station as 'Habibganj' Railway Station.

It is submitted by learned counsel for petitioner that in 1973 one Guru Habeeb Miyan donated his land to the Railway Department on which the said Railway Station was constructed and thus was rightly named after the donor as 'Habibganj' Railway Station. It is submitted that with *mala fide* intention and to hurt the sentiments of the Muslim community, the name of the Railway Station has been changed as aforesaid. Learned counsel has placed reliance on various provisions of the Constitution to raise the bogey of equal protection of all communities under the Constitution to further his cause against the change of name of the Railway Station and lastly a prayer has been made that the representation made to the respondents against the change of name be directed to be decided.

This Court fails to comprehend as to how the name of a particular Railway Station would lead to furtherance of public cause. The cause of public is served by the quality and quantity of amenities and facilities available at a Railway Station so as to facilitate the ease of travelling by train. This act of facilitation has nothing to do with the name of a particular Railway

Station.

This Court does not perceive any public cause involved in this petition, which appears to have been filed to gain cheap publicity.

In the absence of any public cause as explained above, the present petition is a frivolous and vexatious piece of litigation which has consumed precious time of this Court, which could have been utilized in hearing & deciding more pressing matters and, therefore, the petitioner deserves to be saddled with cost.

Accordingly, the present petition stands **dismissed** with cost of **Rs.10,000/- (Rupees Ten Thousand only)** which shall be paid by the petitioner in the Registry to be utilized for purchasing necessary articles & equipment for dealing with the crisis arising out of the third wave of Covid-19 pandemic.

The cost be deposited within a period of **thirty (30) days**, failing which Registry is directed that this petition be listed as 'PUD' for execution.

(SHEEL NAGU)
JUDGE

(SUNITA YADAV)
JUDGE

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